



2026:AHC:51019

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6711 of 2026

Pandohi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Srivastava, Ravi Chandra
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Sri Ajit Mishra, learned counsel holding brief of Sri Puneet Srivastava, learned counsel for the petitioner and learned counsel for the respondents.
2. The only prayer has been made in the present petition is direct the respondent No.2/District Magistrate, Prayagraj to decide the representation dated 22.01.2016, copy of same is appended as Annexure no.4 to the writ petition.
3. In the aforesaid representation which is filed in the shape of affidavit, a prayer has been made to declare certain persons as Land Grabbers (भू माफिया).
4. From perusal of the record, it is clear that the petitioner wants relief against the private individuals which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.
5. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

(Prakash Padia,J.)

March 12, 2026

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